GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 825 TO BE ANSWERED ON 12.12.2022

VALIDITY OF EMPLOYEES' PENSION SCHEME, 2014

825. SHRI A. GANESHAMURTHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Supreme Court gave order recently upholding the validity of Employees Pension Scheme, 2014, while removing the cut-off date in the 2014 amendments;
- (b)if so, the details thereof;
- (c)whether the Government has formulated a policy in view of the judgement of the Supreme Court and the scheme for implementing it;
- (d)whether any consultation being made with the trade union organisations for the effective implementation of the scheme and to remove their doubts, if any; and
- (e)if so, the details and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (e): The Hon'ble Supreme Court, in its judgment dated 04.11.2022 has held that the provisions contained in the notification no. G.S.R. 609 (E) dated 22nd August 2014 are legal and valid. The directions of the Hon'ble Supreme Court in the judgement are under examination.
